

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4307

ANSWERED ON:20.12.2011

COMMUNAL RIOTS

Kashyap Shri Virender;Rao Shri Sambasiva Rayapati;Rawat Shri Ashok Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of incidents of communal violence/riots reported in the country during the last three years, State-wise;
- (b) the number of casualties and the extent of damage to properties in each case, State-wise;
- (c) the number of accused arrested and the action taken against them during the said period, State-wise; and
- (d) the other measures taken by the Union Government to prevent such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c) : "Police" and "Public Order" being State subjects under the Constitution of India, the responsibility of maintaining law & order and details of communal incidents including damages caused, number of persons arrested and action taken against them primarily rests with the State Governments.

As per available information, the number communal incidents in the country and the persons killed and injured therein during the period 2009 to 2011, State-wise, is given in Annexure.

(d): To maintain communal harmony in the country, the Central Government assists the State Governments/ Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008.